



HARYANA LEGISLATIVE ASSEMBLY

(to be asked at a meeting of the Haryana Vidhan Sabha to be held on)

Starred Question

21 February 2023

Total Question - 20

Sanctioned Posts in Medical Colleges

***1 Ch. AFTAB AHMED (Nuh):**

Will the Medical Education and Research Minister be pleased to state:-

- a) the total number of sanctioned posts in all the Government Medical Colleges in the State togetherwith the district wise total number of posts lying vacant;
- b) whether it is a fact that the special Mewat allowance of doctors and other employees working in Shaheed Hasan Khan Mewati Medical College has been discontinued; if so, the reasons therefor; and
- c) whether there is any proposal under consideration of the Government to start the said allowance togetherwith the details thereof?

To Set-up Industrial Park

***2 Dr. ABHE SINGH YADAV (Nangal Chaudhry):**

Will the Deputy Chief Minister be pleased to state:-

- a) whether it is not advisable to set up an industrial park alongwith the logistic hub near Narnaul to take advantage of this project and the fast rail connectivity through WDFC and the road connectivity of three National Highways;
- b) whether there is any proposal under consideration of the Government to set-up an Industrial Park in the abovesaid area; and
- c) whether there is any proposal under consideration of the Government to procure land in the abovesaid area for the said purpose?

No Dues Certificates for Houses/Plots

***3 Sh. ASEEM GOYAL NANEOLA (Ambala City):**

Will the Urban Local Bodies Minister be pleased to state whether the no dues certificates in respect of sale and purchase of houses/plots are being issued timely by the Municipal Corporation, Ambala City, if not, the reasons therefor?

Improper Survey for Parivar Pehchan Patra

***4 Sh. KULDEEP VATS (Badli):**

Will the Chief Minister be pleased to state:-

- a) whether it is a fact that the lakhs of families have been deprived of BPL ration card, Ayushman card and Pension etc Government schemes due to conducting improper survey for Parivar Pehchan Patra not only in Badli Assembly Constituency but also in the whole State;
- b) if so, the name of the agency by whom the survey was got conducted in which the eligible families were deprived of the said schemes as mentioned in part 'a' above;
- c) whether the survey on ground level has been conducted in proper

manner by the said agency or not; and

d) whether the Government took any cognizance in this regard; if so, the details thereof?

To Regularize the Colonies

***5 Sh. ISHWAR SINGH (Guhla):**

Will the Urban Local Bodies Minister be pleased to state:-

a) whether it is a fact that Ishwar Nagar, Tilla plot of Ward No.-2, Ambedkar Nagar of Ward No.-10, Sanjay Colony of Ward No. 8 and 9, Bega Basti of Ward No. 1, Dhanak Basti of Ward No. 6 and other colonies falling under Cheeka Municipal Committee in Gulha Assembly Constituency, which are inhabited for long time are not regular; and

b) whether there is any proposal under consideration of the Government to regularize the abovesaid colonies and to give ownership rights to the people settled there; if so, the details thereof?

To Complete the Development Works

***6 Sh. INDU RAJ (Baroda):**

Will the Development & Panchayats Minister be pleased to state:-

a) whether it is a fact that the amount of Rs. 2,79,91,000 was released for the development works of Baroda Assembly Constituency under the HRDF Chief Minister announcement scheme code-25284 on 17.05.2021 together with the number of works from the said announcement which have been completed along with the number of works which are lying incomplete; and

b) the reasons for which these works have not been completed so far together with the time by which the said works are likely to be completed along with the complete details thereof?

To Constitute a Committee to Check the Quality of Work

***7 Sh. PARDEEP CHAUDHRY (Kalka):**

Will the Deputy Chief Minister be pleased to state whether it is a fact that the retaining wall and the road from Mandhana to Raipur Rani via Tikkartal have not been constructed by the Government as per specifications and sub-standard material is being used in the construction; if so, whether there is any proposal under consideration of the Government to constitute a committee including local MLA to check the quality of the abovesaid work?

Employment under Kaushal Rozgar Nigam

***8 Sh. MEWA SINGH (Ladwa):**

Will the Chief Minister be pleased to state the number of youths who have got employment after the formation of Kaushal Rozgar Nigam Portal in State so far togetherwith the details thereof?

Extension of GBSM Link Channel

***9 Sh. AMIT SIHAG (Dabwali):**

Will the Chief Minister be pleased to state:-

a) whether the Government has made a decision to extend the GBSM link channel from 79217 tail to village Chak Faridpur in Dabwali Assembly Constituency instead of extending it to village Kaluana as per the original alignment plan made in year 2013 for the Kaluana Kharif channel; and

b) the number of villages which would be left devoid from being irrigated by the water of Ghaggar in comparison to the original plan made for Kaluana kharif channel?

To Construction the Road

***10 Sh. LILA RAM (Kaithal):**

Will the Chief Minister be pleased to state:-

- a) whether there is any proposal under consideration of the Government to construct the road on the pavement of Kaithal minor (distributary) from village Keorak to village Kathwar road via Geong road in district Kaithal; and
- b) if so, the time by which the above said road is likely to be constructed on the said pavement?

To Construct PHC or CHC

***11 Sh. SUBHASH SUDHA (Thanesar):**

Will the Health Minister be pleased to state:-

- a) whether it is a fact that approximately one acre land is lying vacant opposite the house no. 215-A in Sector-7, Kurukshetra to construct PHC or CHC; and
- b) whether any scheme has been formulated by the Government for the construction of PHC or CHC on the said vacant land; if so, the time by which it is likely to be constructed?

To Improve the Condition of Parks

***12 Smt. GEETA BHUKKAL (Jhajjar):**

Will the Urban Local Bodies Minister be pleased to state:-

- a) whether it is a fact that the following parks in Jhajjar are in bad condition due to which the stray animals are wandering, toilets are dilapidated, no cleanliness and water accumulated therein;
 - i) Rao Mangli Ram Park;
 - ii) Ch. Maturam Park;
 - iii) Shaheedi Park; and

b) if so, the steps taken by the Government to improve the condition of above said parks?

To Complete the Construction Work of NCC Academy

***13 Sh. HARVINDER KALYAN (Gharaunda):**

Will the Deputy Chief Minister be pleased to state:-

- a) whether it is a fact that on the request of Higher Education Department the construction work of NCC academy in Gharaunda Assembly Constituency (Karnal) was started;
- b) whether it is also a fact that the work of construction is not going on at present; and
- c) if so, the reasons therefor togetherwith the time by which the construction of the abovesaid NCC Academy is likely to be restarted/completed?

The Extent of Budget under MGNREGA Scheme

***14 Ch. MAMMAN KHAN (Ferozpur Jhirka):**

Will the Development & Panchayats Minister be pleased to state:-

- a) the extent of budget incurred by the Government on the material under MGNREGA scheme in Ferozpur Jhirka Assembly Constituency during the period from 20.02.2021 to 30.11.2022 togetherwith the extent of budget incurred on the labour alongwith the village wise and location wise details of the passages constructed under the said scheme;
- b) the total grant received under P.R.I. scheme, 14th Finance Commission, Panchayat Fund and Surcharge VAT (HRDF) w.e.f. 20.02.2021 to 30.11.2022 in Ferozpur Jhirka Assembly constituency;
- c) the total funds utilized under P.R.I scheme, 14th Finance Commission, Panchayat Fund and Surcharge VAT (HRDF) alongwith stock register, measurement book, bills, voucher and mustroll with photo of all works; and
- d) the total grant received under MGNREGA scheme for construction of

cattle shade as per drawing provided by the Government in Ferozepur Jhirka Assembly constituency during the period from 20.02.2021 to 30.11.2022 togetherwith the village-wise name of beneficiaries thereof?

To Complete the Construction Work of Stadium

***15 Sh. SHAMSHER SINGH GOGI (Assandh):**

Will the Chief Minister be pleased to state:-

- a) the reasons for which the work of stadium is lying incomplete in village Balla;
- b) the extent of allocated amount spent on the construction of stadium in village Balla togetherwith the details of works on which the said amount has been spent;
- c) if not spent, the reasons therefor; and
- d) the time by which the construction work of the stadium in village Balla is likely to be completed?

To Regularize the Un-Authorized Colony

***16 Sh. RAKESH DAULTABAD (Badshahpur):**

Will the Urban Local Bodies Minister be pleased to state:-

- a) whether it is a fact that in its order dated 21st March 1997 passed in SLP(C) 11023 of 1996, the Hon'ble Supreme Court of India has never prohibited Haryana State to enact a law ever in future to regularize the unauthorized colonies or to rule out New Palam Vihar Colony, Gurugram from application of such law; and
- b) whether it is also a fact that Section-4 of the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act, 2016 comes with a non-obstante clause to any judgement, decree or order of any Court, hence provisions of 2016 Act have overriding

effect over the Hon'ble Supreme Court judgement of 21st March, 1997 because of which New Palam Vihar colony could be approved if it fulfils the required conditions under Section-3 of 2016 Act?

To Appoint Safai Karamcharis in Villages

***17 Sh. BALBIR SINGH(Israna) :
Smt. NAINA SINGH CHAUTALA(Badhra) :**

Will the Development And Panchayats Minister be pleased to state:-

a) whether it is a fact that approximately 11000 village safai karamcharis were appointed on the basis of population of each village in the year 2006-2007 in State, which is also as it is upto the year 2023, whereas the population has been increased in every village; and

b) if so, whether there is any proposal under consideration of the Government to appoint new village safai karamcharis in State as per the increased population of villages togetherwith the time by which the said appointments are likely to be made so that the work of cleaning may be performed smoothly?

The Details of the Bank Accounts of MCF

***18 Sh. NEERAJ SHARMA (Faridabad Nit):**

Will the Urban Local Bodies Minister be pleased to state:-

a) whether it is a fact that the development works are not being executed due to shortage of funds in Municipal Corporation, Faridabad;

b) the number of banks in which the account of Municipal Corporation, Faridabad exists; and

c) the total extent of amount deposited in the accounts of different banks of Municipal Corporation, Faridabad as on 31st January, 2023 togetherwith the account wise details thereof?

Details of Registered Cases

***19 Rao CHIRANJEEV (Rewari):**

Will the Home Minister be pleased to state:-

- a) the details of cases of murder, rape, kidnapping, dacoity, ransom, extortion, mob lynching and riots registered in the State during the last 8 years;
- b) whether the law and order has been deteriorated during the last 8 years in the State; and
- c) if so, the steps taken by the Government to improve the law and order in the State?

To Upgrade the PHC as CHC

***20 Sh. DHARAM SINGH CHHOKER (Samalkha):**

Will the Health Minister be pleased to state:-

- a) whether it is a fact that there is a Primary Health Centre in Chulkana village in Samalkha Assembly Constituency and there are many villages situated around the said PHC; and
- b) if so, whether there is any proposal under consideration of the Government to upgrade the said PHC as CHC so that various adjacent villages can take benefit of said Community Health Centre?

Chandigarh.

Dated: The 21st February, 2023.

R.K. Nandal,

Secretary.

